

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1084/2024

Vijay Kumar Pathania, GL 200, Sector 118, TDI City, Mohali, Mob No.  
98550-44439

--Applicant

Versus

1. State of Punjab through Secretary Environment Department, Government of Punjab, Room No. 323, 3<sup>rd</sup> Floor, Punjab Civil Secretariat-2, Sector 9, Chandigarh. Email: secy.te@punjab.gov.in
2. Principal Secretary, Urban Development, Government of Punjab, Sector 62, SAS Nagar Mohali, Punjab. Email: dir.hud@puda.gov.in
3. District Town and Country Planner, S.A.S. Nagar (Mohali), Punjab, PUDA Bhawan, Mohali, Sector 62, Sahibzada Ajit Singh Nagar, Lamba, Punjab 160062. Email: helpdesk@puda.gov.in
4. Municipal Corporation, S.A.S. Nagar (Mohali), Punjab, Mohali Bypass, Sector 68, Sahibzada Ajit Singh Nagar, Punjab 160062 Email: mcsasnagar@gamil.com
5. District Magistrate, SAS Nagar (Mohali), District Administrative Complex, Sector 76 Sahibzada Ajit Singh Nagar. Email: dc.mhl@punjab.gov.in



A handwritten signature in blue ink, consisting of a stylized, elongated shape with a horizontal line underneath.

24 APR 2025

6. Central Pollution Control Board, Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032. Email: mscb.cpcb@nic.in
7. Punjab Pollution Control Board, Through its Member Secretary, Vatavaran Bhawan, Nabha Road, Patiala, Punjab, 147001. Email: msppcb@gmail.com
8. TDI Township (Project Proponent), located at Sector-74 A, 92, 116, 117, 118, 119, District SAS Nagar (Mohali), Punjab-160071

--Respondent

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Sr. No.	Particulars	Dated	Pages
1.	Short Reply by way of affidavit of Priyank Bharti, Secretary to Government of Punjab, Department of Science, Technology and Environment i.e. Respondent no.1 in compliance to order dated 18.02.2025.		1-6

2. PROOF OF SERVICE

7



**DEPONENT**

**Dated:** 24 APR 2025

(Priyank Bharti)

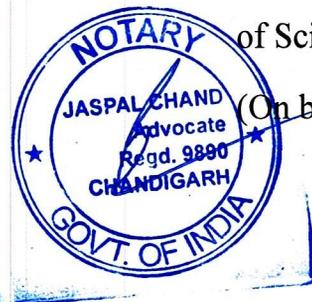
**Place:** Chandigarh

Secretary to Government of Punjab, Department

of Science, Technology and Environment

(On behalf of Respondent no.1)

24 APR 2025



Attested as Identified  
 J C  
 Pb. & Hry. High Court  
 Notary, CHANDIGARH

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI**

Original Application No. 1084/2024

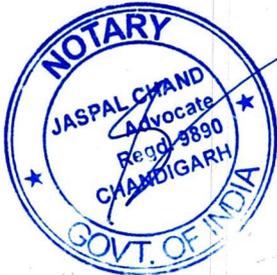
Vijay Kumar Pathania

Applicant

Versus

State of Punjab &amp; Ors.

Respondents



Short reply by way of affidavit of Priyank Bharti, Secretary to Government of Punjab, Department of Science, Technology and Environment i.e. respondent no.1 in compliance of order dated 18.02.2025.

24 APR 2025

I, the above-named deponent, do hereby solemnly affirm and state as under:

**Respectfully showeth**

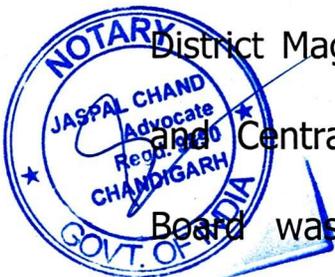
1) That the above-mentioned case related to the letter petition dated 11.01.2024 filed by the applicant Sh. Vijay Kumar Pathania resident of resident of GL 200, TDI City, Sector 118, Mohali, wherein it was alleged that Developer of TDI City Mohali, Sector 118 has not provided requisite infrastructure with regard to sewage from the said project and no STP has been constructed. The sewerage from nearby unauthorized colony is being diverted towards the said project which is collected there and has created a large dirty pond as a result whereof water and air pollution is causing damage to environment and also health hazards to local people.

2) That the Hon'ble Tribunal was pleased to passed an order dated 08.11.2024 thereby constituting a joint committee comprising of

District Magistrate, Mohali; Punjab State Pollution Control Board;

and Central Pollution Control Board. Central Pollution Control Board was designated Nodal Authority for coordination and

compliance of the said order dated 08.11.2024. In compliance, the Joint Committee has filed report dated 10.01.2025 before this Hon'ble Tribunal.



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3) That after consideration of the case and in view of the averments made in the original application and observations made by the joint committee, this Hon'ble Tribunal was pleased to pass an order dated 18.02.2025 thereby impleading the following respondents in the case requiring them to file their replies / responses.

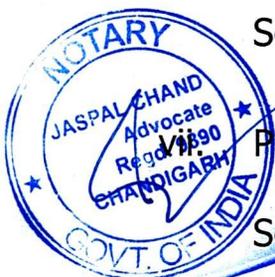
- i. State of Punjab through Secretary Environment
- ii. Principal Secretary, Urban Development, Government of Punjab
- iii. District Town and Country Planner, S.A.S. Nagar (Mohali), Punjab
- iv. Municipal Corporation, S.A.S. Nagar (Mohali), Punjab
- v. District Magistrate, S.A.S. Nagar (Mohali), Punjab
- vi. Central Pollution Control Board through Member

Secretary

Punjab Pollution Control Board through Member

Secretary

- viii. Project Proponent- TDI Township located at Sector-74 A, 92, 116, 117, 118, 119, District SAS Nagar (Mohali), Punjab.



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- 4) That in the above background of the case, it is submitted that the Punjab Pollution Control Board being the prescribed statutory authority is implementing the provisions of the environmental laws namely the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made thereunder in the State of Punjab.
- 5) That the Punjab Pollution Control Board is working under the administrative control of the Government of Punjab, Department of Science, Technology and Environment. The Punjab Pollution Control Board has also been impleaded as respondent no. 7 in the case. The Board has filed reply in the case and the examination of the reply of the Board has revealed that after considering the recommendations of the Joint Committee given in the report dated 10.01.2025, the Board has issued a show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with an opportunity of hearing to the project proponent i.e. TDI Township located at Sector-74 A, 92, 116, 117, 118, 119, District SAS Nagar (Mohali) vide letter no. 470-471 dated 21.04.2025 before the Chairman of the Board. Further action will



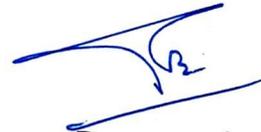
24 APR 2025

be taken by the Board after hearing and considering reply of the project proponent namely TDI Township, Mohali.

- 6) That it has been decided by deponent to adopt the reply of the Punjab Pollution Control Board on behalf of respondent no.1 i.e. Secretary, Environment. The deponent (respondent no.1) may kindly be allowed to adopt the reply of the Board.
- 7) That the short reply of the deponent (respondent no.1) is hereby submitted in compliance to order dated 18.02.2025 for kind consideration and appropriate orders of the Hon'ble Tribunal.

Date:

Place:



Deponent

(Priyank Bharti)

Secretary to Government of Punjab,  
Department of Science, Technology  
and Environment

(Respondent No.1)



Verification:

24 APR 2025

Verified that the contents of paragraphs 01 to 06 of the above affidavit are true and correct to my knowledge as derived from the official record. Para No. 07 is prayer. No part of the above affidavit is

false and nothing material has been kept concealed or suppressed therein.

Date:

Place:

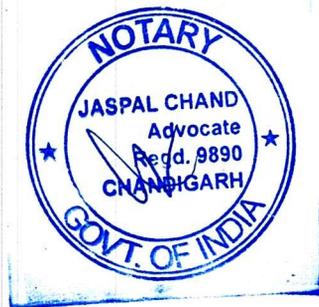


Deponent

(Priyank Bharti)

Secretary to Government of Punjab,  
Department of Science, Technology  
and Environment

(Respondent No.1)



Attested as Identified  
J C  
Pb. & Hry. High Court 24 APR 2025  
Notary, CHANDIGARH

Dr. Jaspal Chandigarh Badhwar  
M.A. LLB., NDDY, Advocate  
Notary Public, Govt. of India  
3439/40-D, CHANDIGARH  
(9463205306)

The contents of this affidavit/Document had been explained to the deponent/executents. He/She has admitted the same to be correct. deponent/executents has signed Register

Sr. No. 337 P.No. 11 Date 24/4/25



Sadiq Noor &lt;adv\_sadiqnoor@gmail.com&gt;

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**Proof of Service- Reply on behalf of R-1 in OA 1084 of 2024**

1 message

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**Sadiq Noor** <adv\_sadiqnoor@gmail.com>  
To: VIJAY PATHANIA <pathaniavkp@gmail.com>

Wed, Apr 30, 2025 at 3:13 PM

Dear Sir,

Please find attached reply on behalf of R-1 in OA 1084 of 2024.

Regards

Sadiq Noor, Adv  
for Mr. Vivek Jain, Adv  
Counsels for R-1

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 **reply in OA-1084-2024.pdf**  
3864K